

## EXTRAORDINARY PUBLISHED BY AUTHORIT

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## FISHERIES & ANIMAL RESOURCES DEVELOPMENT DEPARTMENT

NOTIFICATION
The 4th February 2005

No.1874-4-Fy.M-16/2000 (Pt.)/FARD—In exercise of the powers conferred by section 24 of the Orissa Marine Fishing Regulation Act,1982 (Orissa Act 10 of 1982), the State Government do hereby make the following rules further to amend the Orissa Marine Fishing Regulation Rules, 1983, namely:—

- 1- (1) These rules may be called the "Orissa Marine Fishing Regulation (Amendment) Rules, 2005".
  - (2) They shall come into force on the date of their publication in the Orissa Gazette.
- 2- In the Orissa Marine Fishing Regulation Rules, 1983, (hereinafter referred to as the said rules), in rule 2, after clause (c), the following clause shall be inserted, namely:-
  - "(cc) "fishing gear" means the equipment or implement, excluding boat, to capture fishes or aquatic animals irrespective of the materials employed for fabrication;".
- In the said rules, in rule 24, for the words 'Additional Director of Fisheries', the words 'Director of Fisheries' shall be substituted.
- 4- In the said rules, in Form VI, for the district Cuttack appearing in Column-(1) and the entries made against it, the following shall be substituted, namely:—

"Jagatsinghpur	Paradeep Jagatsinghpur district from Hansua						450	10 (OS)
		river	mouth	southwards		till		
		Harishpurgarh		(North	Devi	river		40 (DS)"
		mouth)	)					

By order of the Governor

B.K.DAS Joint secretary to Government